

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

RA NO.65 of 1991 IN

OA NO.1174 of 1989

Date of decision: 23.4.1991

Shri Dil Bahadur Rai ...Applicant

Versus

Shri Vijay Kumar & Ors. ...Respondent/Contemner

Coram:

The Hon'ble Justice Mr. Amitav Banerji, Chairman

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicant Shri S.C. Paul, Counsel

This Review Application No.65/91 in OA No.1174/89 and CCP No.209/90 has been filed by Shri Dil Bahadur Rai, praying that the respondents be directed to make payment of additional amount of Rs.2740.17 short paid with the further direction to pay interest at 15 per cent on the amount of D.C.R.G. for the period when the payment was withheld illegally. The OA and the CCP have already been finally disposed of by this Tribunal. The scope of the Review Application lies within the parameter defined in Order No.XLVII, Rule 1 of the Code of Civil Procedure. The Review Application cannot be used as a vehicle for re-arguing the case on merits. The Review Application is, therefore, rejected.

  
(I.K. RASGOTRA)

MEMBER(A)

  
(AMITAV BANERJI)

CHAIRMAN